

Leave Rules of Government Servants

1685. Shri Ram Garib: Will the Minister of Finance be pleased to state:

(a) whether there are any rules which prohibit Government servants to prefix or suffix holidays with leave on medical certificates;

(b) if so, what are those rules;

(c) how the period of holidays after expiry of such leave and before the date on which the Government servants are declared fit is treated; and

(d) whether such period is treated as leave?

The Minister of Finance (Shri Morarji Desai): (a) and (b) No. It is permissible to prefix or affix holidays to leave on medical certificate provided that conditions laid down in Supplementary Rule 209, copy of which is placed on the Table of the House [See Appendix II, annexure 98], are fulfilled.

(c) and (d). A period of holidays prefixed or affixed to leave is treated as duty under Supplementary Rule 211, copy of which is place on the Table of the House. [See Appendix II, annexure 98]. If a Government servant, who has been permitted to affix holidays to his leave, is actually declared fit with effect from a date after the expiry of such holidays, the period of holidays is treated as leave.

Delhi Schools

1686. Shri Ram Garib: Will the Minister of Education be pleased to state:

(a) whether it is a fact that in many Government Schools in Delhi there is acute shortage of teachers and many sections have been bifurcated or trifurcated with the result that students suffer in their studies; and

(b) if so, what action Government propose to take in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Clerks in the Education Ministry

1687. Shri Bal Raj Madhok: Will the Minister of Education be pleased to state:

(a) the total strength of Accounts Clerks of five or more than five years standing in the Education Ministry;

(b) whether 80 per cent of them have been made permanent as recommended by the Second Pay Commission; and

(c) if not, what Government propose to do in the matter?

The Minister of Education (Dr. K. L. Shrimali): (a) There are no posts of Accounts Clerks, sanctioned on a regular basis, which have been in existence for more than five years. But eleven persons have been holding posts of Accounts Clerks, for more than 5 years, sanctioned from time to time for specific assignments and these posts are not likely to continue on a regular basis.

(b) Does not arise as the 80 per cent formula applies only to regular posts.

(c) After posts sanctioned for regular work in the Ministry have been in existence for 3 years, the question of their conversion into permanent ones will be examined.

Class IV Employees of Survey of India

1688. Shri S. M. Banerjee: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Finance Ministry by an office memorandum dated the 29th August, 1960 had desired that a review be made in the cases of claims for grant of uniforms to the additional categories of staff in Survey of India, Dehra Dun; and